NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 142(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016

NAME OF THE COMPANY:

Mr. Ramesh Rajan

V/s.

Generix Lifescience Pvt ltd

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

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Petition mentioned.

- 2. There is a consensus between the parties that status quo with regard to the pattern of shareholding shall be maintained as it exists today. It is further agreed between the parties that no encumbrance would be created on the fixed assets of the company without prior permission of the Tribunal. Inspection of records available with the respondents company shall be permitted in accordance with law by prior notice of three days at the registered office of the company.
- 3. Learned counsel for respondents requests for three weeks' time to file reply. Let the reply be filed within three weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

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P.T.O.

4. It has been brought to our notice that attestation, verification and the paragraph of the affidavit dated 04.10.2016 are without details. The petitioners are granted three days to correct the petition and file the proper affidavit with a copy to the counsel for the respondents.

The orders be given Dasti with signatures of the Bench Officer.

List for further consideration on 09.12.2016.

(CHIEF JUSTICE M.M. KUMAR)

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(S.K. MOHAPATRA) MEMBER (T)

26.10.2016 (P.K.Sud)